

(2020) 07 RAJ CK 0047
In the Rajasthan High Court
Case No : Civil Writ Petition No. 6617 Of 2020

Ruchit Bhatnagar

APPELLANT

Vs

Union Of India & Anr

RESPONDENT

Date of Decision : 27-07-2020

Acts Referred:

Companies Act, 2013 — Section 164(2)(a)

Citation : (2020) 07 RAJ CK 0047

Hon'ble Judges : Mahendar Kumar Goyal, J

Bench : Single Bench

Advocate : Prabhansh Sharma, Anand Sharma

Judgement

Learned counsel for the petitioner submitted that the controversy involved in the present writ petition is about treating the petitioner as Disqualified

Directors under Section 164(2)(a) of the Companies Act, 2013. The petitioner has also sought direction to use his Director Identification Number

(DIN) and Digital Signature Certificate for the purpose of filing his return.

Learned counsel for the petitioner submitted that the Division Bench of this Court in DB Civil Writ Petition No.4062/2019 (Narendra Kumar Jat Vs.

Union of India has already passed interim order dated 09.07.2019 and directions have been given to reactivate the Director Identification Number

(DIN) and further Digital Signature Certificate is required to be issued in the capacity of the Director to file necessary annual returns to discharge

statutory obligations of all the other companies wherein the petitioner is Director.

This Court, as an interim measure, directs the respondents to reactivate the Director Identification Number (DIN) of the petitioner and Digital

Signature Certificate to enable the petitioner to file necessary annual return and

also to discharge his statutory obligations.

The interim order, passed by this Court, will remain subject to final outcome of the present writ petition.

Let this case be listed before the Division Bench. Learned counsel for the petitioner is directed to file additional copy of the writ petition enabling

Registry to list the matter before the Division Bench.

Learned counsel for the respondents seeks and is granted a week's time to file reply to the writ petition.